

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
REPLENISH REALITY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Replenish Reality Private Limited
2.	Date of incorporation of corporate debtor	02.02.2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2007PTC167457
5.	Address of the registered office and principal office (if any) of corporate debtor	507, 5th Floor, Vyapar Bhavan, 49, P.D' Mello Road, Carnac Bunder, Mumbai, 400009, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	17.04.2024 (order received on 20.04.2024)
7.	Estimated date of closure of insolvency resolution process	14.10.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Shubham Agarwal Goyal Registration No. - IBBI/IPA-002/IP-N01000/2020-2021/13229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Rosewood Estate, B-404, Satellite- 380015, Prernatirth Derasar Road, Ahmedabad-380015, Gujarat Email id: fcs.shubhamgoyal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-402, "Aaryabhumi", Opp. M.G. Party Plot, Jodhpur Char Rasta, Satellite, Ahmedabad-380015, Gujarat Email id: cirp.rrpl@gmail.com
11.	Last date for submission of claims	05.05.2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link : https://ibbi.gov.in/en/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the "Replenish Reality Private Limited" as on 17.04.2024 (order received on 20.04.2024) and appointed Interim Resolution Professional (IRP) through same order.

The creditors of Replenish Reality Private Limited are hereby called upon to submit their claims with proof on or before 05.05.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Shubham Agarwal Goyal
Interim Resolution Professional of
Replenish Reality Private Limited
Registration No. IBBI/IPA-002/IP-N01000/2020-2021/13229
AFA No. AA2/13229/02/281124/203037

Date- 22.04.2024
Place- Mumbai